

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**E.P. No. 6 of 2014 in
Appeal No. 215 of 2012**

Dated : 16th October, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Idea Cellular Ltd. ...Appellant (s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr.Adv.
Mr Rajeev Kumar
Ms. Niti Sheth
Ms. Sara Sundaram
Counsel for the respondent (s) : Mr. Buddy A. Ranganadhan
Mr.G.Saikumar
Mr. Samir Malik
Mr. Dhantole CE (Comm) for MSEDCL

ORDER

It is quite unfortunate to notice that still our Order has not been complied with despite the warning given by the Order dated 8.10.2014. However, learned counsel for the Respondent is tendering apology and he would again give undertaking that the order will be complied within a week i.e on or before 28.10.2014 without fail. This undertaking also is hereby recorded. If it is not complied with, the matter would be viewed seriously.

Post the matter on **29.10.2014.**

**(Rakesh Nath)
Technical Member
Pr/js**

**(Justice M. Karpaga Vinayagam)
Chairperson**